GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 3902

TO BE ANSWERED ON THE 06TH APRIL, 2022/ CHAITRA 16, 1944 (SAKA)

CRIMINALITY AMONGST POLICE FORCE

3902 # Smt. Chhaya Verma:
Shri Vishambhar Prasad Nishad:
Ch. Sukhram Singh Yadav:
Shri Ram Nath Thakur:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the cases of involvement in criminality amongst police force are increasing in the country;

(b) whether any study has been undertaken to ascertain the reasons for such growing tendency in police force;

(c) the number of IPS officers, against whom the cases have been registered under various sections during the last five years; and

(d) the number of IPS officers declared fugitive in Uttar Pradesh, whom police force is continuously failing to nab?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) & (b): Police is a State subject under List-II (State List) of the Seventh Schedule of Constitution of India. It is primarily the responsibility of the State Governments/UTs to register cases of involvement in criminality amongst Police forces. However, as per the data available with National Crime Record Bureau (upto year 2020), the number of charge sheeted cases has declined during the period from 2018 to 2020.

(c): As per the information available, criminal cases have been registered against 22 IPS officers under various sections during the last five years (from 2017 to 30.03.2022).

(d): As per information provided by the State Government of Uttar Pradesh, one IPS officer has been declared fugitive in the State of Uttar Pradesh.

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